COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 112 OF 2018 & IA NO. 263 OF 2018

Dated: 25th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jaipur Vidyut Vitran Nigam Ltd. & Ors. Versus Central Electricity Regulatory Commission & Ors.			Appellant(s)
			Respondent(s)
Counsel for the Appellant(s) :	Mr. S. K. Agarwal		
	Dr. A. P. Sinha Ms. Sikha Salani (<i>Rep.)</i>		
Counsel for the Respondent(s) :	Ms. Swapna Seshadri Ms. Rhea Luthra for R-2		
	Mr. M. G. Ramachandran Ms. Anushree Bardhan Mr. Shubham Arya Mr. Pulkit Agarwal for R-3 to	o 5	

<u>ORDER</u>

Issue notice to the respondents, returnable on 30-7-2018.

Ms. Swapna Seshadri, Learned Counsel accepts notice on behalf of Respondent No. 2 and Mr. M. G. Ramachandran, Learned Counsel accepts notice on behalf of Respondent No. 3 to 5. They pray for six weeks' time to file their respective replies. Their submissions are placed on record.

Learned counsel for the respondents may file their respective replies on or before 6-7-2018 after serving copy on the other side. Rejoinder may be filed within three weeks, thereafter. As agreed by the learned counsel appearing for the parties, list the matter on <u>1-8-2018</u>.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member